

केन्द्रीय विद्युत विनियामक आयोग

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029

Phone: 011-23353503; Fax-23753923

Petition No. 778/GT/2025 (Diary No. 1063/2024)

Date: 4.9.2025

To
The Additional General Manager (Commercial)
NTPC Limited, NTPC Bhawan
Core-7, Scope Complex, 7 Institutional Area,
Lodhi Road, New Delhi-110 003

Subject : Petition for approval of tariff of Kahalgaon Super Thermal Power Station Stage-I (840 MW) for the 2024-29 period.

Sir

With reference to the subject mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 2023, on an affidavit, with an advance copy to the Respondents/ Beneficiaries, by **17.9.2025**:

2024-29 Tariff Period

Additional Capital Expenditure (ACE):

- a) *Petitioner has claimed multiple ACE items under more than one Regulation. Petitioner is required to submit one relevant Regulation for each ACE item under the provisions of 2024 Tariff Regulations along with the technical justification and documentary evidence.*
- b) *In case of Additional Capital Expenditure proposed under 25(2)(c), Certificate of obsolescence for existing asset by the OEM or in absence of the same, Certificate from the competent authority regarding the obsolescence of the equipment. Corresponding De-capitalization values in Form-9B(i) giving proper linkage with the new asset claimed.*
- c) *In case of Additional Capital Expenditure proposed under 25(2)(b), provide the relevant notifications from appropriate Indian Government Instrumentality or statutory authorities justifying the change in law event.*

Depreciation:

- d) *Submit the justification for considering the remaining useful life at the beginning of 2024-25 for New Assets in Form-12 as 7.55 years.*
- e) *Submit the reasons for the increase in the value of freehold land in the year 2024-25.*

O&M Expenses:

- f) *Assessment of the security requirement and estimated expenses as per the second proviso to Regulation 36(1)(6) of the 2024 Tariff Regulations.*

Calculation of ECR

- g) *Submit Form-15 as per the Annexure-I formats and in line with Regulation 34(2) of 2024 Tariff Regulations.*
2. The Respondents shall file their replies by **22.9.2025** after serving a copy to the Petitioner, who may file its rejoinder, if any, on or before **25.9.2025**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.
3. The petition shall be listed for hearing in due course of time, for which separate notice will be issued.

Yours faithfully,



(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents